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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/458/ (IB)/2017
NAME OF THE PETITIONER(S) : ASSET RECONSTRUCTION COMPANY IND LTD
NAME OF THE RESPONDENT(S) : MANOHARAMMA HOTEL INVESTMENTS PVT LTD
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. M. Jaishreekumari
counsel for financial creditor/petitioner
For Surana & Surana.

Jaishreekumari

ORDER

Counsel for the petitioner present. No representation for the respondent. Counsel for the petitioner is directed to make availability all the documents for ascertaining the default of payment of debt by the Corporate Debtor. Counsel for the petitioner is also directed to send private notice along with copy of the Petition to the respondent and file the proof of sending and delivery thereof along with an affidavit by the next date of hearing. The Registry is also directed to issue notice to the Respondent. Put up on 27.07.2017 at 02.30 P.M.

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
Member (Technical)

Ch. Md. Sharief Tariq
(Ch. Md. Sharief Tariq)
Member (Judicial)